

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 71/94.

Dt. of Decision : 7-1-97.

M. Madhava Reddy

.. Applicant.

Vs.

1. The Sub-Divl. Officer,
Telecommunications.
2. The Telecom Distt. Engineer,
Municipal Complex,
Mahabubnagar-500 050.
3. The General Manager, Telecom,
Hyderabad Area, C.T.O.Compound,
Sec'bad-500 003.
4. The Chairman, Telecom Commission,
(representing Union of India),
New Delhi-110 001. .. Respondents.

Counsel for the applicant : Mr.C.Suryanarayana

Counsel for the respondents : Mr. N.R.Devaraj, Sr.CGSc.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

..2

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

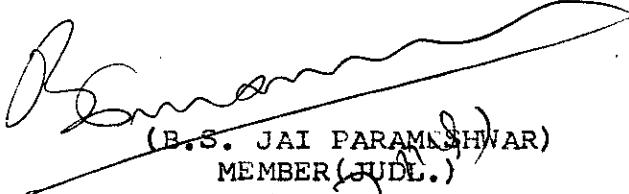
Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

The applicant in this OA was initially engaged as Casual Labour w.e.f., 1-8-88. He was issued with a notice for termination vide memo No.E-47/92-93/2 dated 29/09/92(Annexure-I). It is stated that he was discharged from service thereafter. It is further stated for the applicant that he has been re-engaged.

3. This CA is filed praying for a direction to the respondents to bring him on the ~~Maazdeer~~ Roll and include his name in the seniority list of ~~casual labourers~~ and to grant him temporary status and regularisation in accordance with rules.

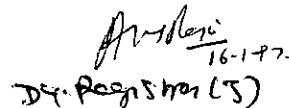
4. After certain deliberation, the learned standing counsel submitted that the applicant had already been brought on the ~~Maazdeer~~ Roll as informed to him by his client. He further submitted that his name will be included in the seniority list of Casual ~~Labourers~~ in accordance with rules. It is further submitted by the standing counsel that the case of the applicant for granting him temporary status and regularisation thereafter will be considered in his turn as per rules.

5. In view of the above submission of the learned standing counsel, no further direction is considered necessary in this OA. Noting the above submission of the respondents, the OA is disposed of. No costs.


(B.S. JAI PARAMASHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 7th January 1997.
(Dictated in the OpenCourt)


16-1-97
D.Y. Peeneshwar (S)

spr

① 81(97)

TYPED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J).

DATED: 21/1/97

Order/Judgement
R.P/C.P/M.A. NO.

O.A. NO.

in
71/ay

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

27 JAN 1997 *Nayak*

हैदराबाद आयोड
HYDERABAD BENCH

2